

HARYANA VIDHAN SABHA

Bill No. 12—HLA OF 2026

**THE HARYANA MUNICIPAL CORPORATION
(AMENDMENT) BILL, 2026**

A

BILL

further to amend the Haryana Municipal Corporation Act, 1994.

Be it enacted by the Legislature of the State of Haryana in the Seventy-seventh Year of the Republic of India as follows:-

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| <p>1. (1) This Act may be called the Haryana Municipal Corporation (Amendment) Act, 2026.</p> <p>(2) It shall be deemed to have come into force with effect from the 26th June, 2026.</p> | <p>Short title and commencement.</p> |
| <p>2. Sub-section (1) of section 329 of the Haryana Municipal Corporation Act, 1994 shall be omitted.</p> | <p>Amendment of section 329 of Haryana Act 16 of 1994.</p> |
| <p>3. (1) The Haryana Municipal Corporation (Amendment) Ordinance, 2026 (Haryana Ordinance No. 3 of 2026) is hereby repealed.</p> <p>(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.</p> | <p>Repeal and savings.</p> |

STATEMENT OF OBJECTS AND REASONS

1. The Deregulation cell, Cabinet Secretariat, Government of India has mandated removal of dual licenses. The Urban Local Bodies Department, Haryana has been directed by the Chief Secretary, Haryana to review and consider removing the requirement of trade licenses for slaughter-houses and meat shops.
2. It is submitted that the similar trades are being covered by Food & Drugs Administration, Haryana also. The said amendments will remove the dual license and give relief to public for easing the compliance burden, also the same was required to be undertaken by 30th June, 2026. Hence, the Haryana Municipal Corporation (Amendment) Ordinance, 2026 was passed by the CMM on 22.06.2026 and the same was published on 26.06.2026.
3. Hence, it is necessary to carry out amendments in the Haryana Municipal Corporation Act, 1994 by way of enacting the Haryana Municipal Corporation (Amendment) Bill, 2026.

VIPUL GOEL

Urban Local Bodies Minister, Haryana.

Chandigarh :
The 20th August, 2026.

Dr. Virender Kumar Dahiya, IAS,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 20th August, 2026, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE**EXTRACT FROM THE HARYANA
MUNICIPAL CORPORATION ACT, 1994**

329. (1) No person shall without or otherwise than in conformity with a license from the Commissioner carry on the trade of a butcher, fishmonger, poulterer or importer of flesh intended for human food or use any place for the sale of flesh, fish or poultry intended for human food:

Provided that no license shall be required for any place used for the sale or storage for sale of preserved flesh or fish contained in air tight or hermetically sealed receptacles.

